

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 250 of 2014 & IA No. 409 of 2014**

**Dated : 09<sup>th</sup> January, 2015**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**Biomass Energy Developers Association & Ors. .... Appellant(s)  
Versus  
Andhra Pradesh State Electricity Regulatory Commission & Ors. ..Respondent(s)**

Counsel for the Appellant (s) : Mr. K. Gopal Choudhary

Counsel for the Respondent (s) : Mr. K.L.D.S. Vinober for Rs. 4 & 5  
Mr. Mohan for APERC

**ORDER**

The learned counsel for the appellant seeks two weeks time to add some new grounds to the appeal memo in the light of the study report, copies of which have recently been furnished to him. He may do so within two weeks.

The learned counsel for the respondents is directed to file reply / counter affidavit to the appeal memo within two weeks, including added grounds, if any.

Post the appeal for hearing on **10<sup>th</sup> February, 2015.**

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**

*sh/jp*